

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

CONTEMPT PETITION Nos. 69, 72 and  
73 of 1991

IN

O.A.NOS. 51, 4 & 3/91

DATE OF JUDGMENT: 30.9.1991

BETWEEN:

C.P.No.69/91

S/Shri

1. P.Sampath Kumar
2. T.Babu
3. V.Koteswara Rao
4. G.Mogili
5. M.Yadagiri
6. K.Sukkaiah
7. S.Velu
8. M.Narasamma
9. U.Manamma
10. B.Shanker
11. M.Narasamma

Applicants ..

AND

Shri Madan M.L.Sharma,  
General Manager,  
South Central Railway,  
Secunderabad.

..

Respondents

C.P.72/91

1. G.K.V.Ramana Rao
2. A.Raju
3. K.S.Prakasa Rao

To

1. Sri Madan M.L.Sharma,  
General Manager, South Central Railway,  
Secunderabad.
2. One copy to Mr.G.V.Subba Rao, Advocate, CAT.Hyd.
3. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
4. One spare copy.

pvm.

W.D.S.J.

... 3 ...

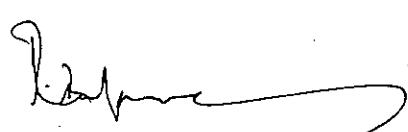
## CORAM:

Hon'ble Shri R.Balasubramanian, Member (Admn.)

Hon'ble Shri S.Santhanakrishnan, Member (Judl.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

Contempt Petition Nos.69, 72 and 73/91 came up for admission. In its order dated 12.4.1991 in O.A.Nos. 51, 4 and 3/91, a direct<sup>ion</sup> was given to the respondents to dispose of the representations made by the applicants within a period of two months of receipt of the order. These contempt petitions were filed when there was still no disposal from the respondents as directed. When the case came up for admission to-day, the learned counsel for the respondents, Shri N.V.Ramana, produced a copy of the order No.P(C)536/Catg., dated 26.9.1991 by way of a reply to the representations made by the applicants. Hence, in this case, there is no contempt and the contempt petitions are accordingly rejected.



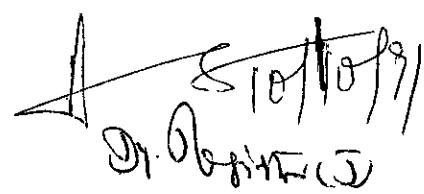
(R.BALASUBRAMANIAN)  
Member (Admn.)



(S.SANTHANAKRISHNAN)  
Member (Judl.)

Dated: 30th September, 1991.

vsn



Dr. Gopinath J